

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL****BENCH, NEW DELHI**

Appeal No. 20/2026

**IN THE MATTER OF: -**

Gian Sagar Educational and Charitable Trust ... Appellant

Versus

Punjab Pollution Control Board ... Respondent

**NDOH: 25.03.2026****I N D E X**

<b>Sl.No.</b>	<b>Particulars</b>
1.	Typed copies of annexures as per order dated 18.03.2026 in IA No. 186/2026 (Exemption) in the above-captioned appeal.

THROUGH COUNSEL

  
**SHUBHAM BHALLA, ALEX NOEL DASS, RAGINI SHARMA**  
ADVOCATE FOR THE APPELLANT  
D-52, BASEMENT, PANCHSHEEL  
ENCLAVE, NEW DELHI – 110017.

DATE: 24.03.2026.

PLACE: NEW DELHI

Mob. No.: +91-96544-27273  
Email: [shubhambhalla@hotmail.com](mailto:shubhambhalla@hotmail.com)

**TRUE TYPED COPY OF ANNEXURE A-7**

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

[www.ppcb.gov.in](http://www.ppcb.gov.in)

Office Dispatch No: 4368 Registered/Speed Post Date: 3/8/21

Registration ID: H1SPTA2585493 Application No: 15789539

To,

Dr Jasbir Kaur,

Village Ram Nagar, Tehsil Rajpura, Distt. Patiala,

Rajpura, Patiala, 140401

Subject: Renewal of Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for (Generation, Collection, Storage) of Bio-Medical Waste.

With reference to your application for obtaining Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986, you are hereby authorized for handling/managing Bio-Medical Waste under Bio-Medical Waste Management Rules, 2016 as per the details specified in this authorization.

## 1. Particulars of Applicant (Occupier/Operator)

Name of Applicant (Occupier/Operator):	Dr Jasbir Kaur
Designation:	Director
Correspondent Address:	Dr Jasbir Kaur, Village Ram Nagar, Tehsil Rajpura, Distt. Patiala, Rajpura, Patiala, 140401
Mobile Number:	8427613462
Landline Number:	—
Fax Number:	—
Email ID:	<a href="mailto:director@iansagar.net">director@iansagar.net</a>

## 2. Particulars of HCF/CBWTF

Name of HCF/CBWTF:	Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex
Address of HCF/CBWTF premises:	Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala
Mobile Number:	8427613462
Facility Type and Subtype:	HCF (Private Hospital (Bedded))
Ownership:	Individual
No. of Beds (for HCF):	300.0
No. of HCF covered (for CBWTFs):	—
No. of Beds covered:	—
No. of Beds:	300

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Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala, Rajpura, Patiala, 140401

Page No.: 1

Area and Distance Covered by CBWTF	
Mode of Transportation of BMW:	Common Facility Vehicle

### 3. Particulars of Authorization

Authorization No.	BMW/Renewal/PTA/2021/15789539
Previous Authorization No	BMW/Renewal/PTA/2020/13527461
Previous Authorization Date of Issue	07/12/2020
Previous Authorization Date of Expiry	31/03/2021
Date of Issue	03/08/2021
Date of Expiry	31/03/2026
Authorization Type	Renewal
Activities authorized	(Generation, Collection, Storage)

### 4. Particulars of Bio-Medical Waste

Waste category	Quantity permitted for handling	Unit
----------------	---------------------------------	------

Yellow	35.3	kg/day
Red	20.2	kg/day
White (Translucent)	0.6	kg/day
Blue	6.5	kg/day

5. The HCE/CBWTF shall discharge its effluent, after treatment as prescribed under the Rules.

6. The Authorization is subject to the Terms and Conditions as specified in this Authorization and also to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Sd/-  
03/08/2021  
(Harjit Singh)  
Environmental Engineer  
For & on behalf  
Of  
(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Regional Office, Punjab Pollution Control Board, Patiala.

Sd/-  
03/08/2021  
(Harjit Singh)  
Environmental Engineer

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Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala, Rajpura, Patiala, 140401

Page No.: 2

  
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**TRUE TYPED COPY OF ANNEXURE A-8**

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਯੰਤਰਣ ਬੋਰਡ

ਜ਼ੋਨਲ ਦਫ਼ਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

ਫੋਨ (ਦਫ਼ਤਰ) 0175-2301182

email : ppcbsee\_zp1@yahoo.com

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ਨੰਬਰ 7588.....

ਮਿਤੀ 9/12/22.....

To

M/s Gian Sagar Educational & Charitable Trust  
(Medical College & Hospital & Dental College & Hospital)  
Complex,  
Vill. Ram Nagar, Tehsil Rajpura, Distt. Patiala.

Subject: Show cause notice for violation of provisions of the  
Water (Prevention & Control of Pollution) Act, 1974  
and Bio-Medical Waste Management Rules, 2016.

Whereas, it is mandatory on the part of the HCF to obtain the 'consent to establish' (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment of its hospital.

And whereas, it is mandatory on the part of the HCF to obtain the consent of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 to operate its outlet/plant for discharge of effluents generated from its premises.

And whereas, it is mandatory on the part of the HCF to provide adequate and appropriate effluent treatment facilities so as to contain the various pollutants within the standards laid down by the Board in the effluent discharged by the hospital.

And whereas, it is mandatory on the part of the hospital to obtain authorization under the provisions of the Bio-Medical Waste

Management Rules, 2016 framed under the Environment (Protection) Act, 1986.

And whereas, it is the duty of every occupier of every hospital generating bio medical waste to take all steps to ensure that such solid/ liquid waste is handled without any adverse effect to human health and the environment, according to provisions of the Bio-Medical Waste Management Rules, 2016.

And whereas, the bio-medical waste generated by the hospital is required to be segregated, treated & disposed-off in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016.

And whereas, the HCF was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 having validity upto 31/03/2025 & authorization was granted under the Bio-Medical Waste Management Rules, 2016, having validity up to 31/03/2026 with subject to certain conditions as mentioned therein.

And whereas, the HCF was visited by the officer of the Board on 14.10.2022 and contacted Sh. Harnam Singh, President (Operations) at site & it was observed as under:

1. The HCF is operating with capacity of 440 beds and 100 dental chairs from 01.09.2022 as informed by representative. However, the HCF has been granted Consent to Operate under Water Act, 1974 and Air Act, 1981 and authorization under Bio-Medical Waste Management Rules, 2016 for operation of 300 beds & 25 dental chairs.
2. The HCF has provided ETP for treatment of waste effluent generated from hospital/labs/other sections. During visit, ETP was not found in operation and as such, no flow at outlet was observed. ETP consists of screening chamber, collection tank, flash mixer, dual media filter and sludge beds. The outlet of ETP has been further connected to STP provided by HCF.

3. Wild grass was observed in sludge during beds provided with ETP and no fresh sludge was found disposed of.
4. No record w.r.t. operation of ETP was available with HCF, however, flow meter at final outlet of ETP has been provided.
5. The HCF has provided for treatment of domestic effluent generated from its premises as well.
6. The HCF has provided water flow meter at outlet of STP and reading of same was 93458 KL, at the time of visit. The record w.r.t. water flow meter has not been maintained properly by HCF.
7. The treated effluent from STP was discharged onto land for plantation provided at backside of HCF on land taken on lease.
8. The HCF has provided color coded bins for segregation of bio medical waste in different sections i.e. general wards, emergency section, OT and labs. However, it has been observed that no shredding of gloves and tubings was carried out in general ward and emergency section.
9. The HCF has provided separate final storage room for collection of BMW waste from different sections for lifting by common facility. However, the HCF did not maintain any record regarding BMW generation and lifting to common facility.
10. The HCF has not obtained any prior NOC/Consent to Operate of the Board under Water Act, 1974 and Air Act, 1981 for increase in no. of beds & dental chairs. Thus, HCF is violating the provisions of BMW Management Rules, 2016, & Water (Prevention & Control of Pollution) Act, 1974 and conditions imposed in the consent/authorization granted to it.

And whereas, the hospital has failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Bio-Medical Waste Management Rules, 2016, wilfully causing water pollution in the vicinity, thus violating the provisions of said act and rules intentionally and deliberately.

And whereas, it has now been proposed to initiate action against the HCF under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Bio-Medical Waste Management Rules, 2016 after affording an opportunity of show cause due to aforesaid reasons.

As such, you are, hereby, afforded an opportunity to show cause, in writing within a period of 15 days to explain your failure to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Bio-Medical Waste Management Rules, 2016, failing which, it will be presumed that the HCF has nothing to say in the matter and action as proposed above will be taken without any further notice / opportunity.

Sd/-

Environmental Engineer (ZP-I)

Endst. No. \_\_\_\_\_

Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and further necessary action.

Sd/-

Environmental Engineer (ZP-I)

  
**//TRUE TYPED COPY//**

**TRUE TYPED COPY OF ANNEXURE A-12**

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA

**WATER ANALYSIS REPORT**

- 1 Laboratory Sample E-3244-3245/H.O.Lab. Monitoring/2023 No.
- 2 ULR No. ULR-TC-70-1518000000006538
- 3 Name of Industry M/s Gian Sagar Education and Charitable Hospital, Ramnagar, Rajpura, Distt Patiala
- 4 Name of Sample Er. Surinderjit Singh, AEE collecting officer
- 5 Designation of the Environmental Engineer, Regional officer authorising Office, Patiala Test
- 6 Type of Sample Grab
- 7 Date & Time of 30.05.2023 Sample collection
- 8 Date & Time of 30.05.2023 Sample receipt in Lab.
- 9 Period of Analysis 30.05.2023 to 12.06.2023
- 10 Test Methods As per relevant parts of IS:3025/IS:1622 & Methods of APHA

**Results**

Sr. No.	Parameters	At Outlet of STP	Aeration Tank	Prescribed Standards
1	pH	7.3	-	6.5-9.0
2	Total Suspended Solids mg/l	23	-	100
3	Total Dissolved Solids mg/l	398	-	-
4	Chemical Oxygen Demand mg/l	46	-	250

5	Bio-chemical Oxygen Demand mg/l	13	-	30
6	Oil & Grease mg/l	BDL	-	10
7	Bio-Assay mg/l	90% survival of Fish in 100% effluent after 96 hours	-	90% survival of Fish in 100% effluent after 96 hours
8	Mixed Liquid Suspended Solids mg/l	-	1910	-
9	Mixed Liquid Volatile Suspended Solids mg/l	-	1080	-

Remarks: The prescribed standards are EPA Standards. However, if any stringent standards have been Decided by the Board, the same shall prevail.

Note: BDL Means Below Method Detection Limit

---End of Report---

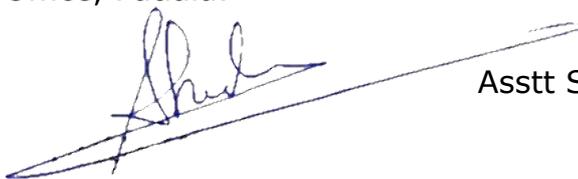
Sd/-  
Scientific Officer  
12/6/23  
Dt. 13/6/23

Endst. No. 13490-92

A copy of the above is forwarded to the: -

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Patiala.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala.

Sd/-  
Asstt Scientific Officer



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**TRUE TYPED COPY OF ANNEXURE A-14**

PUNJAB POLLUTION CONTROL BOARD

Zonal Office-I, Vatavaran Bhawan, Nabha Road, Patiala

[www.ppcb.gov.in](http://www.ppcb.gov.in)

Office Dispatch No: 5412 Registered/Speed Post Date: 31/7/23

Registration ID: H1SPTA2585493 Application No: 21566672

To,

Dr Jasbir Kaur,

Village Ram Nagar, Tehsil Rajpura, Distt. Patiala,

Rajpura, Patiala, 140401

Subject: Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986 for (Generation, Collection, Storage) of Bio-Medical Waste.

With reference to your application for obtaining Authorization under Bio-Medical Waste Management Rules, 2016 framed under Environment (Protection) Act, 1986, you are hereby authorized for handling/managing Bio-Medical Waste under Bio-Medical Waste Management Rules, 2016 as per the details specified in this authorization.

## 1. Particulars of Applicant (Occupier/Operator)

Name of Applicant (Occupier/Operator):	Harnam Singh
Designation:	President Operations
Correspondent Address:	Harnam Singh, Village Ram Nagar, Tehsil Rajpura, Distt. Patiala, Rajpura, Patiala, 140401
Mobile Number:	8427613462
Landline Number:	—
Fax Number:	—
Email ID:	<a href="mailto:director@iansagar.net">director@iansagar.net</a>

## 2. Particulars of HCF/CBWTF

Name of HCF/CBWTF:	Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex
Address of HCF/CBWTF premises:	Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala
Mobile Number:	8427613462
Facility Type and Subtype:	HCF (Private Hospital (Bedded))
Ownership:	Individual
No. of Beds (for HCF):	479.0
No. of HCF covered (for CBWTFs):	—
No. of Beds covered:	—
No. of Beds:	479 Beds + 200 Dental Chair

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Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala, Rajpura, Patiala, 140401

Page No.: 1

Area and Distance Covered by CBWTF	
Mode of Transportation of BMW:	Common Facility Vehicle

### 3. Particulars of Authorization

Authorization No.	BMW/Fresh/PTA/2023/21566672
Date of Issue	30/07/2023
Date of Expiry	30/08/2025
Authorization Type	Fresh
Activities authorized	(Generation, Collection, Storage)

### 4. Particulars of Bio-Medical Waste

Waste category	Quantity permitted for handling	Unit
Yellow	525.5	kg/day
Red	30.5	kg/day
White (Translucent)	2.0	kg/day
Blue	15.5	kg/day

5. The HCE/CBWTF shall discharge its effluent, after treatment as prescribed under the Rules.

6. The Authorization is subject to the Terms and Conditions as specified in this Authorization and also to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Sd/-  
30/07/2023  
(Navtesh Singla)  
Environmental Engineer  
For & on behalf  
Of  
(Punjab Pollution Control Board)

Endst. No.:

Dated:

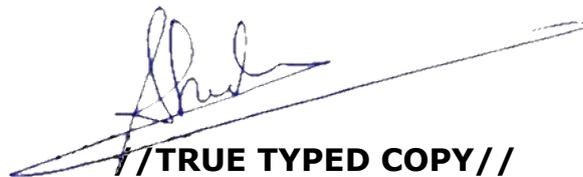
A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Regional Office, Punjab Pollution Control Board, Patiala.

Sd/-  
30/07/2023  
(Navtesh Singla)  
Environmental Engineer

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Gian sagar educational and charitable trust (medical college & hospital and dental college & hospital) complex Village ram nagar, tehsil rajpura, distt. patiala, Rajpura, Patiala, 140401

Page No.: 2

  
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**TRUE TYPED COPY OF ANNEXURE A-15**

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,  
NABHA ROAD, PATIALA

**WATER ANALYSIS REPORT**

- 1 Laboratory E-1238-1243/H.O.Lab. Monitoring/2024-25  
Sample No.
- 2 Name of Industry M/s Gian Sagar Educational and Charitable  
Trust (Medical College & Hospital and Dental  
College Hospital) Campus, Ramnagar,  
Rajpura, Distt Patiala
- 3 Name of Sample Er. Mohit Bisht, AEE, Er. Harmanjeet Singh,  
collecting officer JEE
- 4 Designation of Environmental Engineer, Regional Office,  
the officer Patiala  
authorising Test
- 5 Type of Sample Grab
- 6 Date & Time of 25.09.2024  
Sample collection
- 7 Date & Time of 26.09.2024  
Sample receipt in  
Lab.
- 8 Period of Analysis 26.09.2024 to 07.10.2024
- 9 Test Methods As per relevant parts of IS:3025/IS:1622 &  
Methods of APHA

**Results**

<b>S r. N o.</b>	<b>Param eters</b>	<b>At Outl et of STP</b>	<b>Aera tion Tank -I</b>	<b>Aera tion Tank -II</b>	<b>Outl et of STP</b>	<b>Filter feed Tank befor e Refin ery</b>	<b>From Green land Drain Leadi ng Outsi de Premi ses</b>	<b>Prescr ibed Stand ards</b>
1	pH	7.5	-	-	7.7	7.5	7.6	6.5-9.0

2	Total Suspended Solids mg/l	223	-	-	137	1290	374	100
3	Total Dissolved Solids mg/l	591	-	-	586	574	769	-
4	Chemical Oxygen Demand mg/l	389	-	-	288	478	268	250
5	Bio-chemical Oxygen Demand mg/l	14	-	-	127	165	116	30
6	Oil & Grease mg/l	24.8	-	-	8.6	16.0	12.4	10
7	Bio-Assay mg/l	Zero % survival of Fish in 100 % effluent after 96 hours	-	-	Zero % survival of Fish in 100 % effluent after 96 hours	-	-	90% survival of Fish in 100% effluent after 96 hours
8	SAR	-	-	-	2.2	1.9	2.0	-
9	Mixed Liquid Suspended Solids mg/l	-	5420	4810	-	-	-	-
10	Mixed Liquid Volatile	-	3720	3290	-	-	-	-

Suspen ded Solids mg/l								
---------------------------------	--	--	--	--	--	--	--	--

Remarks: The prescribed standards are EPA Standards. However, if any stringent standards have been Decided by the Board, the same shall prevail.

Note: BDL Means Below Method Detection Limit

---End of Report---

Sd/-

Scientific Officer

8/10/24

Dt. 09/10/24

Endst. No. 25537-39

A copy of the above is forwarded to the: -

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-I, Patiala.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala.

Sd/-

Asstt Scientific Officer

Sd/-

8/10/24

**PUNJAB POLLUTION CONTROL BOARD**

PPCB/No. 2774

Dated: 22/10/24

To

M/s Gian Sagar Educational & Charitable Trust,  
Village Ram Nagar, Tehsil Rajpura.  
Distt Patiala.

**Sub: - Trade effluent sample collection and analysis charges.**

The S of the industry were collected as under: -

<b>Sample Collection Date</b>	<b>Trade effluent (Amount)</b>
25.09.2024	23310.00
GST	4196.00
<b>Total</b>	<b>27506.00</b>

You are requested to deposit Rs. **27506/-** (Twenty-seven thousand five hundred six only including GST) Trade effluent sample collection and analysis charges, immediately in this office in the form of Demand Draft or cheque in favour of Environmental Engineer, Punjab Pollution Control Board A/C 04701000003251 IFSC- PSIB0000470) payable at Patiala.

Sd/-

Environmental Engineer

Sd/-

07/11/24

ਸੈਕਟਰੀ ਦਫਤਰ, 23 ਮੀਲ, ਮਾਲਕ ਰੋਡ, ਪਟਿਆਲਾ

Phone: 0175-2228132 E-mail: eero patiala@yahoo.com

Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)

GIAN SAGAR EDUCATIONAL & CHARITABLE TRUST  
Ram Nagar (Rajpura), Distt. Patiala, Punjab- 140401 (India)

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**To,**  
**The Punjab Pollution Control Board**  
**Distt. Patiala, Punjab**

**Dear Sir,**

Sub: - Trade effluent sample collection and analysis charges

Please find enclosed the demand draft of Rs.27,506/- (in words :Twenty Seven Thousand Five Hundred Six Only) bearing Demand Draft No. 557627 drawn on Punjab and Sind Bank Patiala in favour of Environmental Engineer Punjab Pollution Control Board for Trade effluent sample collection and analysis against letter ref no PPCB/2774 Dated:22/10/2024.

GIAN SAGAR EDUCATIONAL & CHARITABLE TRUST

Sd/-

AUTHORIZED SIGNATORY



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**TRUE TYPED COPY OF ANNEXURE A-28**

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਰਮੂਲਤ ਬੋਰਡ

No. 387

Dated: 16/04/25

**REGISTERED**

To

M/s Gian Sagar Educational and Charitable Trust Complex  
(Medical College & Hospital and Dental College & Hospital)  
Village Ram Nagar, Tehsil Rajpura,  
Distt. Patiala

Subject: **1. Notice to issue directions u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974.**  
**2. Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016**

Whereas, it is obligatory on the part of the hospital to obtain the consent to establish (NOC) of the Board as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981, for establishment

And whereas, it is mandatory on the part of the hospital to obtain the consent of the Board to operate an outlet / plant as required u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent arising from its premises.

And whereas, it is mandatory on the part of the hospital to provide adequate and appropriate effluent treatment plant, so as to contain the various pollutants within the standards laid down by the Board, in the effluent discharged by it.

And whereas, it is mandatory on the part of healthcare establishment (HCE) to obtain authorization from the State

Pollution Control Board under the provisions of the Bio-Medical Waste Management Rules, 2016 and it is the duty of every occupier of the healthcare establishment generating Bio-Medical waste to take all steps to ensure that such solid/liquid bio-medical waste is handled without any adverse effect to human health and the environment under the said Bio-Medical Waste Management Rules, 2016.

And whereas, any bio-medical waste generated by occupier of a healthcare establishment is required to be segregated, treated and disposed of in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 framed under the Environment (Protection) Act, 1986 by the healthcare establishments.

And whereas, the hospital was visited by officers of the Board on 25.09.2024 to verify the latest status and contacted Sh. Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project head at site. It was observed as under: -

1. The complex comprises of various components and details of capacity of each component as well as present occupancy at site was informed by the representative of the HCF, as under: -

<b>S. No.</b>	<b>Components</b>	<b>Occupancy</b>
1	<b>Hospital Section:</b> (650 Beds, Laboratory, 100Ts)	15-20%
2	<b>Dental College:</b> (375 Chairs)	Around 5% used/occupied daily
3	<b>Medical Hospital Accommodation Single Occupancy:</b> (Boys Hostel 1 no. 546) (Girls Hostel 2 no. 250 + 546 Rooms)	70% 70%
4	<b>Dental College Accommodation:</b> (Boys Hostel 75 Rooms, Double Occupancy) (Girls Hostel 75 Rooms, Double Occupancy)	20% 20%
5	<b>Hospital Section:</b> (650 Beds, Laboratory, 100Ts)	

6	<b>Residences for Doctors, Nursing, Technical Staff:</b> 3 BHK – 36 units 2 BHK – 36 units 1 BHK – 100 units	10% 30% 70%
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2. The representative informed that the domestic effluent from all components of complex is treated in the STP, but due to low occupancy, the effluent quantity reaching the inlet is less than usual/design capacity of STP.
3. The STP was found in operation. Samples were collected from inlet, outlet, both aeration tanks and filter feed tank before MGF & ACF of the STP.
4. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate.
5. Samples were also collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate.
6. The above samples were sent to Head office laboratory of the Board for analysis and as per the analysis report, the results are as under:

Sr. No.	Parameters	Inlet of STP	Filter feed Tank before tertiary treatment	Outlet of STP	From Garland drain leading outside complex	Prescribed Standards
1	pH	7.5	7.5	7.7	7.6	6.5-9.0
2	TSS mg/l	223	1290	137	374	100
3	TDS mg/l	591	574	586	769	-
4	COD mg/l	389	478	288	268	250

5	BOD mg/l	14	165	127	116	30
6	O & G mg/l	24.8	16	8.6	12.4	10
7	Bio-Assay mg/l	Zero % survival of Fish in 100% effluent after 96 hours	-	Zero% survival of Fish in 100% effluent after 96 hours	-	90% survival of Fish in 100% effluent after 96 hours
8	SAR	-	1.9	2.2	2.0	26
		<b>Sr. No.</b>	<b>Parameters</b>	<b>Aerati on Tank - I</b>	<b>Aerati on Tank - II</b>	<b>Prescribed Standards</b>
		1	MLSS mg/l	5420	4810	-
		2	MLVSS mg/l	3720	3290	-

As per above analysis results, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. TSS, COD, BOD and Bio-Assay parameter.

Also, the sample collected from the wastewater accumulated in the garland drain traversing across the complex & leading outside the complex into the storm water channels of the highway outside its main gate is not achieving the prescribed standards w.r.t. TSS, COD, BOD and O & G parameter, which means that the HCE is discharging untreated/ partially treated effluent outside the premises.

- The STP has 8 no. sludge drying beds & sludge was found accumulated in tanks but covered with vegetative growth on some tanks which shows that the sludge is being lifted/ removed from SDBs after long hauls implying that the STP might not be operated on continuous & regular basis.

8. The condition of the clarifier was not sound & the weir loading was uneven, further noted that grooves has been made on the weirs of clarifier for channelizing the effluent.
9. The unit has provided a main duct dosing arrangement using a small pump for sodium hypochlorite dosing in the filter feed tank, which seems to be inadequate for imparting proper treatment to the huge volume of effluent.
10. The STP outlet connects to 3 points, one leading to park/horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per layout technology located in backside of the complex.
11. The record of STP operation was checked & as per record maintained around 270-350 KLD effluent is being treated through STP. The representative informed that the treated wastewater is being reused within complex for gardening purposes & rarely discharged outside on plantation area.
12. The representative was advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
13. The path of plantation area was covered in wild vegetation/shrubs & no clear approach available for surveying of the plantation area. Still, it was evident from afar that the complete plantation was covered with wild vegetation/shrubs and requires drastic improvement for effective utilization of treated effluent onto the said area.
14. The channel carrying effluent to the plantation area was checked & found traces of black scum on the same, which shows that the unit might had discharged its untreated effluent onto the plantation area.
15. The ETP was found not in operation at first instance & later made operational upon enquiring by the visiting officer. The representative informed that due to low occupancy and low

generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to STP. The record was checked & noted that the ETP was operated on 10.08.2024, 21.08.2024, 30.08.2024, 07.09.2024, 15.09.2024 & likewise; as per the record maintained it is treating around 2-3 KL of effluent upon each operation. However, due to no flow of effluent at outlet of ETP, sample could not be collected.

16. Also, no substantial sludge was observed in the sludge drying beds of the ETP and covered with slight vegetative growth which means that the ETP is not being operated by the HCF.
17. The representative informed that the complex has installed 2 no. borewells for ground water extraction; one near hospital block & one other outside premises on backside of complex. It was checked & found that no flowmeter has been installed on both borewells and therefore no record regarding ground water extraction is being maintained.
18. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, but these rooms had no door and lock & key arrangement. The Bio-Medical Waste was found spilled outside the earmarked spaces in an unscientific manner.
19. Some red colored bags present therein were opened & were found containing yellow-colored bags with infection waste packed within the same red colored bags.
20. Some yellow-colored bags present therein were also opened and found containing plastic waste meant to be stored in red colored bags. Also, some yellow-colored bags present therein were found filled with horticulture waste.

21. The bottles, gloves & tubings stored in red colored bags were stored in un-cut condition. Needles were found stored on floor directly & were stored in un-cut condition.
22. Some infectious waste was found stored in green-colored bags amongst the pile of yellow bags in the storage area.
23. Syringe plungers were found scattered on floor of room earmarked for storage of red-colored bags.
24. The HCE has provided room for storage of general waste adjoining the Bio-Medical waste rooms & the same was found overfilled with general waste in black colored bags, scattered outside the room as well.
25. The wards lab & OTs were checked & found that the staff is not segregating the BMW properly as some infectious waste was found in red bags & plastic waste in yellow bags.
26. The HCE has not provided needle shredders at the collection points in their wards.
27. Taking cognizance of horrible status of management of Bio Medical waste by the staff of the HCE, training was given by officers of the Board during visit to members of BMW Management cell of the hospital consisting of Medical Officers, Head Nursing & Nursing staff regarding proper segregation of biomedical waste at each ward/ source, transit of biomedical waste within the premises and maintenance & handling of biomedical waste final storage from A to Z were apprised regarding the duties & responsibilities of the HCE delineated in the BMW Rules, 2016.
28. Also, a huge dump of solid waste was found near the plantation area adjoining the village of cremation ground. The representative informed that the solid waste is lifted by contacting from the same spot. Huge piles of un-segregated solid waste were found lying in open area in unscientific manner.

And whereas, the concentration of BOD 14 mg/ltr, TSS 223 mg/ltr & pH 7.5 at the inlet of STP seems to be abnormal which might be due to the fact that the hospital may have kept a hidden source of dilution at the inlet of STP. Also, a high concentration of oil & grease 24.8 mg/ltr at the inlet of the STP is also not characteristic of the hospital effluent as there is no major source of oil & grease inside the hospital. With such healthy MLSS & MLVSS in the aeration tank, the STP of the hospital is not able to achieve prescribed BOD standards which mean that the hospital is not operating the STP properly.

And whereas, the bank guarantee of Rs. 5 lakhs submitted by the hospital in compliance to the decisions of the hearing given by the Chairman of the Board on 27.08.2019 has expired and the hospital has failed to get it renewed.

And whereas, the HCF was given personal hearing before the Hon'ble Chairman of the Board on 27.11.2024, wherein it was decided as under: -

1. The authorization obtained by the hospital under the Biomedical Waste Management Rules, 2016 shall be cancelled, due to reasons as mentioned above.
2. The hospital shall deposit the bank guarantee amounting to Rs. 5.0 lacs renewed and submit it in the office of the Regional Office, Patiala of the Board, within 7 days.
3. The hospital shall apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital, within 7 days.
4. Environmental Engineer, Regional Office, Patiala in consultation with Environmental Engineer, Zonal Office-1, Patiala shall calculate the Environmental Compensation to be imposed on the hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act,

1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 10 days.

5. The hospital shall deposit Environment Compensation(s) in the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for violating the environmental norms, due to damage caused to the environment, for which orders shall be issued by the Board separately.
6. Environmental Engineer, Regional Office, Patiala shall process the consent as well as authorization applications to be applied by the hospital on merits.
7. Environmental Engineer, Regional Office, Patiala shall explain the reasons for delay in sending the report in the subject cited matter, within 7 days.
8. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala Office, Patiala shall visit the hospital to verify the latest status of compliance of environmental laws by the hospital. The team shall also carry out effluent monitoring during the visit and submit its detailed report with conclusive recommendations within one month.
9. It is made clear to the hospital that in case if continuous violations by the hospital is observed by the Board, the Board shall issue closure orders of the hospital u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986, and the entire responsibility to shift the patients and make alternate

arrangements will be of Medical Superintendent of the hospital.

10. Further action shall be taken immediately after the receipt of the report/recommendations from the above team.

And whereas, the proceedings of the personal hearing dated 27.11.2024 were conveyed to the hospital vide Board's letter no. 4585 dated 09/12/2024 for compliance.

And whereas, in compliance to the decision of the personal hearing given to the hospital, a team of the officers of the Board headed by Senior Environmental Engineer (ZP-1) was visited the hospital on 03.02.2025 and contacted Sh. Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. During visit, it was observed as under:

1. The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).
2. The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, the condition of the clarifier has not improved & the weir loading was still uneven.
3. During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
4. The STP outlet connects to 3 points; one leading to parks/horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.

5. The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m<sup>3</sup>.
6. The representative was again advised to provide separate energy meter on STP & maintain record the same so that its operational schedule can be ascertained.
7. The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
8. Also, a lot of wastewater was found stagnated in the plantation pocket at rear end. The said plantation area was found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.
9. The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.
10. The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from

the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis, and the results have been summarized in the note proceeding the recommendations.

11. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Samples of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis, and the results have been summarized in the note proceeding the recommendations.
12. A huge dump of E-waste was found stored open yard near the laundry section.
13. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has now provided these rooms with door and lock & key arrangement.
14. Some Red-colored bags were opened and found that the bottles, gloves & tubings stored in bags were stored in un-cut condition.
15. Also, the huge dump of solid waste observed earlier near the plantation area adjoining the village of cremation ground during visit on, was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not

give any explanation regarding this unscientific disposal of bio medical waste.

And whereas, during the conduct of visit, samples were collected from the inlet of STP, outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated effluent leading to plantation area, stagnated wastewater in the plantation area & from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to HO Water Laboratory for analysis and as per the reports received from the laboratory, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. BOD and Bio-Assay parameter; which depicts that the STP is not being operated properly by the HCE. The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate; is not achieving the prescribed standards w.r.t. BOD parameter; which depicts that the HCE is discharging untreated/ partially treated effluent outside the premises. Also, the concentration of low MLSS & MLVSS in the aeration tank of STP depicts that the STP is not being operated properly by the HCE.

And whereas, the HCF has failed to apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital.

And whereas, the hospital is violating the conditions of the consent to operate granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as the Bio-Medical Waste Management Rules, 2016, intentionally and deliberately.

And whereas, the matter has been considered by the Competent Authority and it has been decided to issue notice to

issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as directions u/s 5 of Environment (Protection) Rules, 1986 for violations of the Bio-Medical Waste Management Rules, 2016 to the hospital, after affording an opportunity of personal hearing, due to aforesaid violations.

Now, therefore the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 5 of Environment (Protection) Rules, 1986 proposes to direct you as under:

- i. That the hospital shall close down its operations and stop forthwith generating any Bio Medical waste.
- ii. That the hospital shall not entertain/admit any new patient without the prior permission of the Board.
- iii. That the hospital shall stop forthwith discharging any effluent from its premises or through any mode.
- iv. That the hospital will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken.
- v. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the hospital.
- vi. That environment compensation of suitable amount shall be imposed on the hospital for violating the environmental norms.
- vii. That DG set(s) (if any) installed by the hospital shall be sealed.

As such, you are, hereby, afforded an opportunity to appear in person before the Chairman of the Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 23/04/2025 at 11:00 am to explain your failure to comply with provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Bio-Medical Waste Management Rules, 2016 framed under the

Environment (Protection) Act, 1986, failing which, it will be presumed that the hospital has nothing to say in the matter and further action under the provisions of the said Acts, will be taken against the hospital, without any further notice / opportunity.

Sd/- 16/4/25

Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

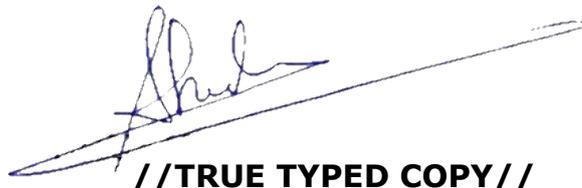
Dated \_\_\_\_\_

Endst. no. \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and necessary action. It is requested to inform the hospital regarding date and time of hearing and also ensure their presence on the said date and time of hearing.

Sd/-

Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board



**//TRUE TYPED COPY//**

**TRUE TYPED COPY OF ANNEXURE A-29**

Ref no. GSMCH/HR/2025/912

Dated 23/4/2024

To

The Hon'ble Chairman,  
Punjab Pollution Control Board,  
Patiala

Subject: **1. Notice to issue directions u/s 33 A of the Water (Prevention & Control of Pollution) Act, 1974.**  
**2. Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 to M/s Gian Sagar Educational and Charitable Trust (Medical College and Hospital and Dental College and Hospital, Complex, Vill. Ram Nagar, Tehsil Rajpura, Distt. Patiala**

Reference: Your Office letter no. 387 dated 16/4/2025.

R/ Sir,

In reference to above, it is submitted that we are committed to environmental protection and correction of all the deficiencies pointed out in your letter reference above. We have already rectified the following shortcomings:

1. The STP has been revamped by changing the clarifier. The sand filter and activated carbon filter has been also been replaced. Energy meter has also been installed.
2. We are now maintained record of the STP operations on daily basis.
3. The discharge of the effluent from STP has been channelized by laying down PVC pipe and channelling arrangements.
4. The whole plantation area has been cleared off unwanted vegetation and new saplings has been planted.

5. The ETP plant has also been made functional and energy meter has already been installed and record of operations being maintained.
6. The storm water channel of highway is now cleared and no drainage of hospital water is connected to it.
7. The employees has been strictly instructed to follow biomedical waste guidelines in true letter and spirit.
8. We are in process to apply for consent to operate as required under the Water Act, 1974 and the Air Act, 1981 and authorization as required under the BMW Rules.

It is further submitted that our institute is maintained by a charitable trust and our resource are meagre. We are primarily catering to the rural population around the institute and providing quality medical care at low cost. Similarly our fee structure is very low compare to other private institute/ hospital.

In view of the above, it is, therefore, humbly requested that our case may be reconsidered sympathetically and we may please be given more time i.e. 2-months for making up of any deficiencies remaining after which we may be re-inspected any time for the compliance.

Thanking you and assuring you of our full commitment to the environment safety.

With regards,

Sd/-

Dr. (Col.) A.K. Mishra,

Principal,

for M/s Gian Sagar Educational and Charitable Trust

(Medical College and Hospital and Dental College and Hospital,  
Complex),

Vill. Ram Nagar, Tehsil Rajpura, Distt. Patiala



**//TRUE TYPED COPY//**

**TRUE TYPED COPY OF ANNEXURE A-30**

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਯੰਤਰਣ ਬੋਰਡ

Phone no. 0175-2301182

e-mail : ppcbsee/p1@yahoo.com

ਨੰਬਰ 757

ਮਿਤੀ 6/5/25

**REGISTERED**

To

M/s Gian Sagar Educational and Charitable Trust Complex,  
(Medical College & Hospital and Dental College & Hospital)  
Village Ram Nagar, Tehsil Rajpura,  
Distt. Patiala.

**Subject: Proceedings of the personal hearing given before the Chairman of the Board on 23.04.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016 - M/s Gian Sagar Educational and Charitable Trust Complex, (Medical College & Hospital and Dental College & Hospital) Village Ram Nagar, Tehsil Rajpura, Distt. Patiala.**

The Following were present: -

On behalf of Punjab Pollution Control Board

1. Er. G.S Majithia, Member Secretary
2. Er. Lavneet Kumar, Chief Environmental Engineer (P)
3. Er. Gursharan Dass Garg, Senior Environmental Engineer (ZP-1)
4. Er. Parveen Saluja, Senior Environmental Engineer (EPA)
5. Er. Navtresh Singla, Environmental Engineer (ZP-1)

On behalf of the Hospital

1. Col. A.K. Mishra, Principal
2. Sh. Vivek Kumar, BME

### 3. Sh. Vikas, HR

At the outset, Environmental Engineer, (ZP-1) brought out that: -

The HCE was granted authorization under the Bio-Medical Waste Management Rules, 2016 vide no. BMW/Fresh/PTA/2023/21566672 dated 30.07.2023 (having validity up to 30.08.2025) for generation, collection, storage and disposal of bio-medical waste generated from operation of hospital with 479 beds & 200 dental chairs capacity, subject to the conditions mentioned therein.

The HCE had lastly obtained Consent to Operate under the Water Act, 1974 vide no. CTOA/Renewal/PTA/2021/15717176 dated 21.06.2021 and the Air Act, 1981 vide no. CTOA/Renewal/PTA/2021/15717250 dated 21.06.2021, both having validity upto 31.03.2025 for operation of Hospital with 300 Bedded & 25 Dental Chair Facility, subject to certain conditions as mentioned therein. The HCE had also applied for obtaining varied consent to operate under the Water Act, 1974 and the Air Act, 1981 for increased capacity of 479 beds & 200 dental chairs on IP-BP portal on 07.01.2023, which was returned by PBIP office due to non-compliances.

The hospital was visited by officers of the Board on 25.09.2024 to verify the environmental compliances but the hospital was found violating the provisions of the Water Act, 1974 and the Air Act, 1981 and BMW Rules, 2016.

The HCF was given personal hearing before the Hon'ble Chairman of the Board on 27.11.2024, wherein it was decided as under: -

1. The authorization obtained by the hospital under the Biomedical Waste Management Rules, 2016 shall be cancelled, due to reasons as mentioned above.

2. The hospital shall deposit the bank guarantee amounting to Rs. 5.0 lacs renewed and submit it in the office of the Regional Office, Patiala of the Board, within 7 days.
3. The hospital shall apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital, within 7 days.
4. Environmental Engineer, Regional Office, Patiala in consultation with Environmental Engineer, Zonal Office-1, Patiala shall calculate the Environmental Compensation to be imposed on the hospital due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 10 days.
5. The hospital shall deposit Environment Compensation(s) in the office of Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for violating the Environmental norms, due to damage caused to the environment, for which orders shall be issued by the Board separately.
6. Environmental Engineer, Regional Office, Patiala shall process the consent as well as authorization applications to be applied by the hospital on merits.
7. Environmental Engineer, Regional Office, Patiala shall explain the reasons for delay in sending the report in the subject cited matter, within 7 days.
8. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala,

Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala shall visit the hospital to verify the latest status of compliance of environmental laws by the hospital. The team shall also carry out effluent monitoring during the visit and submit its detailed report with conclusive recommendations within one month.

9. It is made clear to the hospital that in case if continuous violation by the hospital is observed by the Board, the Board shall issue closure orders of the hospital u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 and the entire responsibility to shift the patients and make alternate arrangements will be of Medical Superintendent of the hospital.
10. Further action shall be taken immediately after the receipt of the report/recommendations from the above team.

The proceedings of the personal hearing dated 27.11.2024 were conveyed to the hospital vide Board's letter no. 4585 dated 09/12/2024 for compliance. Also, the authorization obtained by the hospital was cancelled vide Board's letter no. 4614 dated 09/12/2024.

A team of the officers of the Board headed by Senior Environmental Engineer (ZP-1) was visited the hospital on 03.02.2025 and contacted Sh. Sachin Sahni, Head (F&B) & Sh. Surinder Singh, Project Head at site. During visit, it was observed as under:

1. The complex comprises of various components such as Hospital Section with 650 bedded capacity, Laboratory, 10 OTs; Dental College with Chairs; Medical Hospital Accommodation (Boys Hostel 1 no. and Girls Hostel 2 no.); Dental College Accommodation (Boys Hostel 1 no. and Girls

Hostel 1 no.); Residences for Doctors, Nursing, Technical Staff (3 BHK, 2 BHK, 1 BHK units).

2. The representative informed that the domestic effluent from all components of complex is treated in the STP; the STP was inspected and found in operation. However, the condition of the clarifier has not improved & the weir loading was still uneven.
3. During the visit, samples were collected from the inlet, outlet, and both aeration tanks for monitoring purposes. These samples were sent to the HO Water Lab for analysis.
4. The STP outlet connects to 3 points; one leading to parks/horticulture area within premises, one leading to agriculture land near to boundary of its backside gate and one leading to plantation area as per karnal technology located on backside of the complex.
5. The HCF has installed a new flow meter at the outlet of STP and the readings on the same was noted as 13270 m<sup>3</sup>.
6. The representative was again advised to provide separate energy meter on STP & maintain record of the same so that its operational schedule can be ascertained.
7. The HCF has provided new saplings in the plantation pockets near the backside gate but the tree saplings were of premature growth and the plantation pockets were not cleared of wild vegetation and developed with proper ridges & furrows in place. Further no proper distribution network has been provided for effective utilization of treated effluent into the plantation pockets and the treated effluent is being channelized through an open channel. A sample was also collected from the said open channel carrying treated effluent to the plantation pockets for monitoring purposes and was sent to the HO Water Lab for analysis.
8. Also, a lot of wastewater was found stagnated in the plantation pocket at rear end. The said plantation area was

found covered in wild vegetation/ shrubs and required drastic improvement for effective utilization of treated effluent onto the said area. A sample was also collected of the wastewater stagnated in the said plantation pocket and was sent to the HO Water Lab for analysis.

9. The ETP installed for treatment of liquid waste was found not in operation. The representative informed that due to low occupancy and low generation of effluent, the ETP is operated once in a week & the treated effluent is channelized to the STP. Therefore, due to no flow of effluent at outlet of ETP, sample of the same could not be collected.
10. The hospital has revamped the ETP installed with the laundry section and the same was found in operation. The representative of the HCF informed that the treated effluent is channelized to the STP. A sample was also collected from the outlet of the ETP for monitoring purposes and was sent to the HO Water Lab for analysis.
11. The water accumulated in the garland drain traversing across the complex premises, was found in septic condition. Upon surveying along the garland drain, it was noted that the same wastewater from garland drain through the entire complex is being channelized outside the complex into the storm water channels of the highway outside its main gate. Sample of same wastewater was also collected from the stretch of the said drain leading outside premises into the storm water channels of the highway outside its main gate and was sent to the HO Water Lab for analysis.
12. A huge dump of E-waste was found stored open yard near the laundry section.
13. The final storage area of Bio-Medical Waste was checked & found that the HCE has provided separate rooms for storing red, yellow & blue colour coded bags separately, and has

now provided these rooms with door and lock & key arrangement.

14. Some Red-colored bags were opened and found that the bottles, gloves & tubings stored in bags were stored in un-cut condition.
15. Also, the huge dump of solid waste observed earlier near the plantation area adjoining the village of cremation ground was found cleared. However, it was noticed that the certain portion has been covered with fresh earth in the said area. Upon inspection, it was found that the hospital had buried Bio Medical Waste beneath said fresh earth and traces of ashes depicted that the said waste had been burnt before burying with fresh earth. The representative could not give any explanation regarding this unscientific disposal of bio medical waste.

Samples were collected from the inlet of STP, outlet of STP, both aeration tanks, Outlet of Laundry Section ETP, treated effluent leading to plantation area, stagnated wastewater in the plantation area & from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate. The samples were sent to HO Water Laboratory for analysis and as per the reports received from the laboratory, the sample collected from outlet of STP is not achieving the prescribed discharge standards w.r.t. BOD and Bio-Assay parameter; which depicts that the STP is not being operated properly by the HCE. The sample collected from the wastewater accumulated in the garland drain leading outside the complex into the storm water channels of the highway outside its main gate; is not achieving the prescribed standards w.r.t. BOD. parameter; which depicts that the HCE is discharging untreated/ partially treated effluent outside the premises. Also, the concentration of low MLSS & MLVSS in the aeration tank of STP depicts that the STP is not being operated properly by the HCE.

The hospital has failed to apply for obtaining varied consents to operate under the Water Act, 1974 and the Air Act, 1981 as well as fresh authorization under the Biomedical Waste Management Rules, 2016 for the total beds/chairs capacity of the hospital.

The hospital is violating the conditions of the consent to operate granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as well as the Bio-Medical Waste Management Rules, 2016, intentionally and deliberately.

As such, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Bio-Medical Waste Management Rules, 2016 issued to the hospital vide Board's letter no. 387 dated 16/4/2025 alongwith an opportunity to appear in person before the Chairman of the Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala on 23/04/2025 at 11:00 A.M with the following proposed directions: -

- i. That the hospital shall close down its operations and stop forthwith generating any Bio-Medical waste.
- ii. That the hospital shall not entertain/admit any new patient without the prior permission of the Board.
- iii. That the hospital shall stop forthwith discharging any effluent from its premises or through any mode.
- iv. That the hospital will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken.
- v. That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the hospital.
- vi. That environment compensation of suitable amount shall be imposed on the hospital for violating the environmental norms.

- vii. That DG set (s) (if any) installed by the hospital shall be sealed.

The representatives of the hospital attended the hearing and submitted a written reply which was taken on record. They informed that the hospital has revamped the STP by changing the clarifier. Also, the sand filters and activated carbon filters were replaced and energy meter also installed. He further informed that the plantation area has been cleared of unwanted vegetation and new saplings have been planted. ETP plant has also made operational and storm water channel of highway is cleared and no drainage of hospital water is connected to it. He assured to comply with the biomedical waste guidelines and to obtain varied consents of the Board.

After hearing the representatives of the hospital, officers of the Board and considering the material aspects of the case, the Chairman of the Board decided as under: -

1. Environmental Engineer, Regional Office, Patiala shall immediately encash the bank guarantee amounting to Rs. 5.0 lacs of the hospital lying with the Board.
2. Environmental Engineer, Regional Office, Patiala shall calculate the Environmental Compensation to be imposed on the hospital for further period i.e. after 27.11.2024 i.e. from last date of hearing due to its failure to comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016 separately, get it verified from the Committee of the Board constituted to recheck / verify the Environmental Compensation amount and get the orders for imposition of Environmental Compensation issued from the Competent Authority of the Board, within 07 days.
3. The hospital shall deposit the Environment Compensation to be imposed by the Board on it for violating the provisions of

Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016.

4. The hospital shall comply with the entire observations raised by the team of the visiting officers of the Board within one month and shall immediately apply to obtain consent to operate of the Board under the provisions of Water (Prevention and Control of Pollution) Act, 1974 & the Biomedical Waste Management Rules, 2016.
5. It was made clear to the hospital that in case the hospital again fails to comply with the environmental norms, strict action shall be taken including closure of the hospital without any further notice/opportunity.
6. The hospital shall prepare inventory of the E-waste lying within its premises and shall dispose off the same to the authorized E-waste recycler under the intimation of the Board.
7. A team of officers of the Board comprising of Senior Environmental Engineer, Zonal Office-1, Patiala, Environmental Engineer, Zonal Office-1, Patiala and Environmental Engineer, Regional Office, Patiala shall visit the hospital in the second week of June, 2025 to verify the contentions of the hospital made during the hearing and other compliance of environmental laws by the hospital and submit its detailed report with conclusive recommendations.
8. Further action shall be taken after the receipt of the report of the team of the officers after its visit.

You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

Sd/- 6/5/25

Environmental Engineer (ZP-1)

for & on behalf of the

Punjab Pollution Control Board

Endst. no. 758

Dated 6/5/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patiala for information and compliance.

Sd/- 6/5/25

Environmental Engineer (ZP-1)

for & on behalf of the

Punjab Pollution Control Board

Endst. no. 759

Dated 6/5/25

A copy of the above is forwarded to the Senior Environmental Engineer (HQ-3), Punjab Pollution Control Board, Patiala for information and compliance.

Sd/- 6/5/25

Environmental Engineer (ZP-1)

for & on behalf of the

Punjab Pollution Control Board



**//TRUE TYPED COPY//**